

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 115**  
**(IB)-26(PB)/2019**

**IN THE MATTER OF:**

Mohit Gupta ..... Petitioner/Applicant  
Vs.  
Shree Vardhman Infraheight Pvt. Ltd. .... Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 31.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s) : Mr. Akshay Srivastava, Adv.  
For the Respondent : Mr. Shalabh Singhal, Adv.

**ORDER**

Ld. Counsel for the respondent seeks and is granted ten days time to file reply with vakalatnama and resolution with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 27.02.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**